

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2186

ANSWERED ON:20.07.2009

COMPREHENSIVE LEGISLATION FOR AGRICULTURAL WORKERS/LABOURERS

Panda Shri Prabodh;Yadav Shri Ranjan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of male and female agricultural workers/labourers at present in the country, State-wise;
- (b) the steps taken by the Government to provide employment to all agricultural workers/ labourers in the country throughout the year;
- (c) whether the Government proposes to bring a comprehensive legislation to provide the social security and protect the interests of agricultural workers/labourers; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): A Statement showing the number of agricultural workers (Male, Female) State-wise is annexed.

(b): There are various schemes/programmes being implemented by the Government to agricultural workers/labourers. Some such schemes are: Swarnjayanti Gram Swaroggar Yojana; Sampoorna Grameen Rozgar Yojana; Pradhan Mantri Gram Sadak Yojana.

National Rural Employment Guarantee Scheme ensures livelihood security to the households in rural areas by providing a guarantee of wage employment for at least 100 days in a financial year to every rural household whose members volunteer to do unskilled manual work.

(c) & (d): Recognising the need for social security for unorganised workers, including agricultural workers, the Government has enacted the Unorganised Workers' Social Security Act, 2008. The Act provides for constitution of National Social Security Board at the Central level and State Social Security Boards at the State level which shall recommend formulation of social security schemes for unorganised workers, including agricultural workers.